

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21250 of 2016

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-77-16-17 dated
21/05/2016 passed by Commissioner of Central Excise, COCHIN(Appeal)
)

P E Thankachan P W D Contactor

Padinjattil Puthenpurayil
House,kazchaparambu Kannadi P.o. Palakkad
PALAKKAD - 678508
KERALA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Cochin-
cce**

C R BUILDING,
I S PRESS ROAD, ERNAKULAM,
COCHIN, - 682018
KERALA

Respondent(s)

APPEARANCE:

None for the Appellant

Smt. C.V. Savitha, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P.V. SUBBA RAO, TECHNICAL MEMBER

Final Order No. 20741 / 2021

Date of Hearing: 01/09/2021

Date of Decision: 01/09/2021

Per : S.K. MOHANTY

None for the appellant. However, with the assistance of learned AR for the Revenue, we find that the appellant have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court on **01/09/2021**)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P.V. SUBBA RAO)
TECHNICAL MEMBER

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